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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 3805/2021

NEETU SINGH

..... Petitioner

Through: None.

versus

STATE OF NCT OF DELHI

..... Respondent

Through: Ms. Meenakshi Chauhan, APP with
Mr. Harendra Kumar Singh, DCP,
Legal Division and SI Yadram Yadav,
PS EOW.

CORAM:

HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

23.05.2022

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1. Mr. Harendra Kumar Singh, DCP, Legal Division is present in Court today. He has submitted that inadvertently, order dated 18.04.2022 was not brought to his notice. Now he has been made aware of the said order. He has sought four weeks' time to file a compliance report as to whether the list containing the names of Proclaimed Offenders/Proclaimed persons can be made public so that the citizens of this country may be able to assist the Police in nabbing them.

2. It has been brought to my notice that the Haryana Police is already maintaining such a list and the list of Proclaimed Offenders/Proclaimed Offencers is available at the District Court website as well as website of the

Haryana Police. The concerned DCP may go through the said list and make the suggestions accordingly.

3. A report has been received from the office of learned Principal and District and Sessions Judge (HQ). The report is quite vague. The specific query to be answered is as to how many persons have been declared as Proclaimed Offenders/Proclaimed Offenders in complaint cases, specially in cases under Section 138, NI Act till date and as to whether any consolidated list is being maintained by respective Courts or the offices of respective Principal District and Sessions Judges or whether any such list has been ever forwarded to the local Police for apprehending the said Proclaimed Offenders/Proclaimed Offencers.

3.1 If the said exercise has not been done, let the same be done during summer vacations and records of all the 138 NI cases, which are pending or have been adjourned *sine die* because the Proclaimed Offenders/Proclaimed Offencers were not traceable, the said files be examined, proper list be prepared Court-wise, and thereafter, the said lists be sent to this Court before the next date of hearing. Same exercise be also done in respect of other criminal complaints/cases sending in Courts.

3.2 The consolidated list be also sent to DCP, Legal for further action at the end of Delhi Police.

4. The learned Principal District and Sessions Judge (Headquarters) is requested to constitute a committee to accomplish this task during summer vacations and send a compliance report along with the list of the said Proclaimed Offenders/Proclaimed Offencers in consolidated form to this

Court at least two weeks before the next date of hearing.

5. Let a copy of this order be sent to Principal District and Sessions Judge (Headquarters) by the Registry.
6. A copy of this order be also handed over to the DCP, Legal for compliance.
7. The DCP, Legal may approach the office of learned Principal District and Sessions Judge, so that a coordinate effort be made in this regard and appropriate steps may be suggested. Learned Principal District and Sessions Judge may call a meeting of all concerned officers/officials including the DCP, Legal for this purpose.
8. List on 28.07.2022.

TALWANT SINGH, J

MAY 23, 2022

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[Click here to check corrigendum, if any](#)